

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 76 OF 2019**

**Dated : 4<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Hindustan Petroleum Corporation Limited ...Appellant(s)**

**Versus**

**Kerala State Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Mr. Utkarsh Singh

Counsel for the Respondent(s) : Mr. Mukund P. Unny for R-2

**ORDER**

Finally, four weeks time is granted for filing reply/objections by Respondent/Commission on or before 03.10.2019 with advance copy on the other side.

List the matter on **14.10.2019**.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*kt/mkj*